

CS NO. 869/2020

SUMIT GARG VS. VIMAL GHAI

31.07.2020

**At 12:30 pm**

Presence: Sh. Sanjay Verma, Ld. Counsel for plaintiff (via video conferencing via cisco webex).

Sh. Narender Bhandari, Ld. Counsel for defendant (via video conferencing via cisco webex).

Summons to the defendant received back as served.

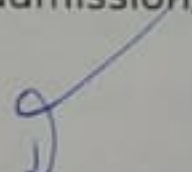
WS along with documents and reply to application under Section 39 Rule 1 and 2 CPC on behalf of defendant filed. Taken on record.

It is submitted by Ld. Counsel for plaintiff that he has not received the copy of WS. Ld. Counsel for defendant is directed to supply the same to the opposite counsel.

Let replication, if any, be filed with advance copy to the opposite party.

Further it is directed that plaintiff may not be dispossessed from the suit property without any due course of law till NDOH.

Put up for completion of pleadings, admission/denial of documents and framing of issues on **13.08.2020**.

  
(DIVYA GUPTA)

CIVIL JUDGE-03(C), THC

31.07.2020